THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY) (a) Yes, Sir, A quick study of 10 commonly used consumer articles was conducted by Bureau of Industrial Costs and Prices (BICP).

- (b) The BICP, inter alia, pointed out that out of the 10 items taken up for study, three main industries, namely the drugs, man-made fibres and cosmetics have not passed on the excise duty concessions in full to the consumers.
- (c) There is no legalmechanism to enforce reduction in price to the extent of reduction in excise duty where there is no price control.

थामीण बैंकों के कर्मचारियों द्वारा धरना

- 2114 श्री सत्य प्रकाश मालवीय: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि हाल ही में ग्राभीण बैंकों के ग्रधिकारियों तथा कर्म-चारियों ने घरना दिया था :
- (ख) यदि हां, तो उनके द्वारा धरना दिए जाने के क्या कारण थे तथा क्या उन्होंने ग्रपनी मांगों के समर्थन में सरकार को कोई जापन भी दिया था:
- (ग) यदि हां, तो उसका ब्यौरा क्या है ग्रौर क्या सरकार ने इस संबंध में कोई निर्णय लिया ग्रथवा कोई ग्राक्वासन दिया है; यदि हां, तो इस संबंध में ब्यौरा क्या है; ग्रीर
- (घ) यदि नहीं, तो इसके क्या कारण हैं ग्रीर सरकार इस संबंध में क्या कदम उठाने का विचार रखती है?

वित्त मंत्रालय में राज्य मंत्री (डा० अबरार अहमद): (क) से (घ) ग्रंखिल भारत क्षेत्रीय ग्रामीण बैंक कर्मचारी संघ (ए.ग्राई.ग्र'र.ग्रार.बी.ई.ए.) तथा ग्रखिल

भारत ग्रामीण वैंक ग्रधिकारी तथा कर्म-चारी समन्वय समिति (ए.ग्राई.जी.बी.ग्रो. एण्ड ई.सी.सी.) ने वित्त मंत्रालय के बैं किंग प्रभाग के कार्यालय के सामने क्रमश: दिनांक 22 फरवरी, 1994 ग्रौर 24 फरवरी, 1994 को प्रदर्शन किया था। सरकार को संबोधित उनके पत्नों में की गई मांगों में, क्षेत्रीय ग्रामीण बैंक के कर्म-चारियों को राष्ट्रीय श्रौद्योगिक ट्रिब्युनल के पंचाट के मुताबिक बकाया रकम का भगतान, तुरन्त वेतन संशोधन, भ्रंशदायी भविष्य निधि ग्रौर उपदान के ग्रतिरिक्त पेंशन. क्षेत्रीय ग्रामीण बैंक कर्मचारीयों सेवा नियमों/पदोन्नति नियमों में संशोधन ग्रौर राष्ट्रीय ग्रामीण बैंक की स्थापना ग्रादि शामिल है। जहां तक एन.ग्राई.टी. पंचाट के कार्यान्वयन के परिणामस्वरूप, कर्मचारियों को बकाया रकम का भुगतान किये जाने का संबंध है, क्षेत्रीय ग्रामीण बैंक ग्रपनी कमजोर वित्तीय स्थिति के कारण इस रकम का भुगतान नहीं कर पाये हैं। तुरन्त वेतन संशोधन, सी.पी. एफ. ग्रौर उपदान के ग्रतिरिक्त पेंशन, सेवा विनियमों, पदोन्नति स्रौर भर्ती नीति में संशोधन म्रादि जैसी म्रन्य मांगों पर. क्षेत्रीय ग्रामीण बैंकों के प्रस्तावित पूनर्गठन के प्रश्न को महेनजर रखते हए, नाबाई द्वारा विचार करना श्रपेक्षित होँगा।

जहः तक क्षेत्रीय ग्रामीण बैंकों के पुनर्गठन का संबंध है, वित्त मंद्री ने 28 फरवरी, 1994 को दियं गये ग्रपने बजट भाषण में यह घोषणा की थी कि वर्ष 1994-95 के दौरान, पूरे देण में स्थित 196 क्षेत्रीय ग्रामीण बैंकों में से 50 बैंकों के संबंध में, उनके तलन-पत्नों में सस्पष्टता लाने तथा नई पूंजी प्रदान करने समेत उनका व्यापक रूप से पूनर्गठन करने का प्रस्ताव है।

Representation of Trade and Industries in the Boards of Directors of RBI, SBI and IDBI

- 2115. SHRI SANJAYA DALMIA: Will the Minister of FINANCE be pleascui to Smici
- (a) whether it is a fact that representatives of various trade and industry are

nominated to the Board of Directors of R.B.F., S.B.I., I.D.B.I. and other financial institutions an bdanks:

- (b) what is the ratio of their representation on these boards at present; and
- (c) what is the criterion followed in nominating these representatives?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR ABRAR AHMED): (a) (o) (c) Appointment of non-official directors on the boards of Reserve Bank of India, public sector banks and financial institutions are made in accordance with the procedure and criteria prescribed in the relevant statutes. Government do nominate persons having special knowledge or experience in industry on the boards of banks and financial institutions in accordance with the above stautory provisions.

Consultative Committee of the Ministry of Finance

2116. SHRI SANJAY DALMIA: Willl the Minister of FINANCE be pleased to state:

- committee, apart from the Parliamentary Committees, in respect of his Ministry where representatives of various trade and commerce are nominated;
- (b) if so, what criterion is followed in selecting these representatives; and
- (c) the number of meetings normally held by this Committee during a year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) The information is being collected and will be laid on the Table of the House as early as possible.

Monitoring Duty the Exemption

2117. SHRI KRISHNA KUMAR BIR-LA:

SHRI GHUFRAN AZAM:

Will the Minister of FINANCE be pleased to state:

(c) whether the grant of duty exemption by Government from time to time is not effectively monitored;

- (b) whether Government and allied agencies have failed to curb such maipractices; and
- (c) if so, the steps Government now propose to take to check the implimentation duty exemptions in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) The exemption from customs or excise duties are granted on merits of each case, taking into account all relevant considerations. The exemptions are granted in public interest by the Government.

(b) and (c) Does not arise in view of (a) above.

Illicit Production of Mandrax

- 2118. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of FINANCE be pleased to state
- (a) whether it is a fact that clandestine production and illicit traffic in Mandrax has risen sizeably in the country during the past few years;
- (b) if so, what is the percentage of rise in the production and illicit traffic of Mandrax during the last three years, year-wise according to the estimation, if any made by Government;
- (c) what is the exisitng law to check illicit production of Mandrax in the country and what causes have been identified by Government for failure to check it; and
- (d) the manner in which Government proposes to check it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) and (b) The production and smuggling of Mandrax is a clandes one activity, it cannot be said definitely whether it is increasing in the country or otherwise. However, available information about the quantity of Mandrax seized during the alst three years is as under: